

THE TENTH SCHEDULE

[See section 76(b)]

AMENDMENTS TO THE TRIPURA (COURTS) ORDER, 1950

In the Tripura (Courts) Order, 1950,—

(i) throughout the Order, save as otherwise expressly provided, for the words “Chief Commissioner”, the words “State Government” shall be substituted, and for the words “Judicial Commissioner” or “Court of the Judicial Commissioner”, the words “High Court” shall be substituted, and such consequential amendments, as the rules of grammar may require, shall be made;

(ii) in paragraph 2,—

(a) clause (i) shall be omitted;

(b) for clause (iii), the following clause shall be substituted, namely:—

(iii) “High Court” means the Gauhati High Court (the High Court of Assam, Nagaland, Meghalaya, Manipur and Tripura);

(iiia) “Tripura” means the State of Tripura;

(iii) Chapter II shall be omitted;

(iv) in paragraph 15, the words “the Court of the Judicial Commissioner and” shall be omitted;

(v) in paragraph 16,—

(a) the brackets and figure “(1)” shall be omitted;

(b) sub-paragraph (2) shall be omitted;

(vi) in paragraph 17, for sub-paragraph (1), the following sub-paragraph shall be substituted, namely:—

“(1) When the business pending before the Court of a District Judge requires the aid of an Additional Judge or Judges for its speedy disposal, one or more Additional District Judges may be appointed.”;

(vii) paragraph 18 shall be omitted;

(viii) for paragraph 22, the following paragraph shall be substituted, namely:—

“**22. Local limits of jurisdiction of Courts of Subordinate Judges and Munsiffs.**—(1) The local limits of the jurisdiction of the Court of a Subordinate Judge or Munsiff shall be such as the State Government may, after consultation with the High Court, by notification in the Official Gazette, define.

(2) When a Subordinate Judge is posted to a district, the local limits of the district shall, in the absence of any directions to the contrary, be the local limits of his jurisdiction.” ;

(ix) paragraph 31 shall be omitted;

(x) for paragraph 32, the following paragraph shall be substituted, namely:—

“**32. Finality of appellate decrees of District Court.**—Subject to the provisions of section 100 of the Code of Civil Procedure, 1908 (5 of 1908), an appellate decree of a District Court shall be final.”;

(xi) paragraphs 33, 34, 35 and 41 shall be omitted;

(xii) in sub-paragraph (1) of paragraph 42, the words “the Court of Judicial Commissioner and” shall be omitted.